

(ii) From the records it is seen that one case relating to 1970 was investigated and the officer was awarded "severe displeasure". In respect of two cases relating to 1968 and 1969, Regimental funds which were kept in unauthorised private account were got reimbursed and credited to the correct Regimental account. One case relating to 1963 was investigated and finally dropped. In two cases relating to 1960 and 1965, there are no records to show whether any action was taken".

SHRI SWARAN SINGH : Sir, I would like to add with your permission . . . (Interruptions)

13 hrs.

MR. SPEAKER : Let me listen to him This is very bad I am not allowing you

SHRI SWARAN SINGH : I would like to add only one word that I know and all of us know that if he talks of the statutory complaint by an officer, who is under cloud, he will have a copy of that, that statutory complaint. There was no point in suppressing because that is more or less a public document at any rate available with the petitioner. But, I have explained the unfortunate circumstances by virtue of which this mistake has crept in. I would also like to add that if you talk of the complaints, statutory and non-statutory, the number is not even twelve, but, even more I cannot complain that Mr. Jyotirmoy Bosu is trying to suppress any information.

13.02 hrs.

#### CIGARETTES (REGULATION OF PRODUCTION, SUPPLY AND DISTRIBUTION) BILL.\*

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for certain restrictions in relation to trade and com-

merce in, and producing, supply and distribution of, cigarettes and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for certain restrictions in relation to trade and commerce in, and production, supply and distribution of, cigarettes and for matters connected therewith or incidental thereto."

*The motion was adopted*

Dr. KARAN SINGH : Sir, I introduce the Bill.

13.03 hrs.

#### RE. PROCEDURE ABOUT PERSONAL EXPLANATION BY MEMBERS

SHRI SHYAMNANDAN MISHRA (Begusarai). Sir, with your permission, I rise on a point of order under Rule 376(1) for the interpretation and enforcement of Rule 357 and the related Direction 115C. Sir, the other day, that is on 21-4-75, Shri Morarji Desai, an hon. Member of this House made a personal explanation. A copy of the statement has to be submitted in writing by the Member concerned to the Speaker in advance according to Direction 115C. But, four copies of the statement were demanded by the Lok Sabha Secretariat and supplied accordingly. Soon after the supply of the statement to the Lok Sabha Secretariat, I learnt that a copy of it was supplied to the Government or the Prime Minister. This, I submit, constituted a breach of Rule 357 and the related Direction 115C. Rule 357 and Direction 115C do not posit that an advance copy of the statement would be made available to the Member whose remarks had warranted the personal explanation. The Rule and the Direction are unambiguously clear that an advance copy of the explanation has to be made available to the Speaker. The fact that in this particular case, the Member whose remarks had caused the personal explanation to be made happened to be a member of the Government or the Prime Minister,

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